

(87)

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

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ORDERS OF THE TRIBUNAL

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1.9.2009

OA 376/2009

Mr. C. B. Sharma, counsel for applicant.

Heard learned counsel for the applicant.  
The OA stands disposed of, at admission stage  
itself, by a separate order.

  
(B.L. KHATRI)  
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 1<sup>st</sup> day of September, 2009

**ORIGINAL APPLICATION No.376/2009**

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Mangtu Ram Gupta  
S/o Late Shri Umrao Singh,  
R/o 11/31, Near Bank of Baroda,  
Vaishali Nagar,  
Ajmer.

... Applicant

(By Advocate : Shri C.B.Sharma)

Versus

1. Union of India through  
General Manager,  
North Western Zone,  
North Western Railway,  
Jaipur.
2. Chief Medical Director,  
North Western Railway,  
Jaipur.
3. Chief Medical Superintendent,  
North Western Railway,  
Railway Hospital,  
Ajmer.

... Respondents

(By Advocate : - - - )

**ORDER (ORAL)**

The applicant has filed this OA against the order/letter dated 19.9.2008 (Ann.A/1), through which he was informed

that his claim for payment of medical reimbursement, amounting to Rs.13,057/-, had been considered/rejected in the light of Railway Board's letter dated 31.1.2007 and as per reference book of the CGHS.

2. Learned counsel for the applicant vehemently contended, that while rejecting the claim of the applicant, referred to above, the respondents have not given any specific reason whatsoever as to how the said claim of the applicant is not reimbursable in spite of the fact that all the deficiencies/short comings pointed out by the respondents vide their letter dated 6.2.2003 (Ann.A/2) had been meted out by the applicant.

3. Having regard to the facts of the case and after hearing learned counsel for the applicant, respondent No.3 i.e. Chief Medical Superintendent, North Western Railway, Railway Hospital, Ajmer, is directed to pass a reasoned and speaking order, giving all the details/calculation of the disallowed medical claim of the applicant, within a period of two months from the date of receipt of a copy of this order.

4. With these observations, the OA stands disposed of at admission stage itself. No order as to costs.

*B.L.KHATRI*  
(B.L.KHATRI)  
MEMBER (A)

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